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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ BAIL APPLN. 398/2022, CRL.M.A. 15607/2022

SHRI NAR SINGH SHAH Petitioner

Through: Mr.Ashwin Vaish and Mr.V. Thomas,

Advocates.

versus

STATE Respondent

Through: Mr.Laksh Khanna, APP for State with

SI Anuj Chhibara, AGS Crime

Branch.

Mr.Puneet Mittal, Sr. Advocate with Mr.Mayank Kshirsagar, Advocate for

complainant.

CORAM:

HON'BLE MR. JUSTICE ANOOP KUMAR MENDIRATTA ORDER

% 24.08.2022

Learned counsel for the petitioner submits that in furtherance to the settlement between the parties, the petitioner proposes to pay three separate cheques bearing Cheque No.032326, 032327 & 032328, dated 27.08.2022, 04.09.2022 & 30.09.2022 respectively to the complainant, which have been received by Mr.Mayank Kshirsagar, Advocate for the complainant.

List on 12.12.2022.

ANOOP KUMAR MENDIRATTA, J.

AUGUST 24, 2022/*R*